NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(14)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :

PETITION NUMBER : TCP/147/ (IB)/2017

NAME OF THE PETITIONER(S) : THREE SIXTEEN FILMS

NAME OF THE RESPONDENT(S) : NEW GENERATION MEDIA CORPORATION PVT LTD

UNDER SECTION : 433 (e)(f)

S.No. NAME (IN CAPITAL)	DESIGNATION -- REPRESENTATION BY WHOM	SIGNATURE
01. U. NAGARAJAN PCS - for Respondent 9940111058.		S. Nagarajan
02. V. Lokesh Kumar for Royan Law Associates Petitioner 9176566366.		

ORDER

Counsel for petitioner present and submitted that he has complied with the provisions of section 9 (3)(b)and(c) of I&B Code, 2016. However, he prays for time to make available the invoices. At this stage, the counsel for Respondent submitted that the petitioner has provided services only to "Pudu Yugam", a new TV channel pertaining to "New Era Media Corporation" and has not provided service to "New Generation Media Corporation Private Ltd". However, the counsel for petitioner has given a copy of communication (available at Page 102 to 104) dated 10.12.2013 sent through e-mail to Mr.Shyam, CEO to which he has given a reply on 19th September 2014 stating that they will settle the outstanding due very soon. Counsel for Respondent submitted that Mr.Shyam is the CEO of the Corporate Debtor Company. Counsel for Respondent is directed to cause appearance of Mr.Shyam so that he could explain that on whose behalf he has sent the reply to the Operational Creditor and how he was concerned with the same. In the meantime, the counsel for petitioner is directed to make available the invoices and also directed to propose the name of IRP with his consent on the next date of hearing. Put up on **27.07.2017 at 10.30 A.M.**

(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)